

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO. 1143

ANSWERED ON FRIDAY, THE 29TH APRIL, 2016

[VAISAKHA 09, 1938 (SAKA)]

IRREGULARITIES IN DDCA

QUESTION

1143. SHRI BHARTRUHARI MAHTAB:

SHRI SANJAY DHOTRE:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

(a) whether cases of irregularities in the functioning of the Delhi and District Cricket Association (DDCA) have come to the notice of the Government since 2008, if so, the details thereof;

(b) whether the Government has conducted/proposes to conduct any enquiry in this regard;

(c) if so, the details and the outcome thereof and if not, the reasons therefor;

(d) the number of complaints received by the Government in this regard along with the action taken/being taken by the Government thereon so far; and

(e) the other steps taken/being taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE FOR FINANCE

(SHRI JAYANT SINHA)

(a) Yes, Madam. These alleged irregularities are as under:-

**Irregularities in address of new members,
Irregularities in termination of old members,
Non-payment of annual subscription fee;
Payment of honorarium/service charge/remuneration to the directors,
No transparent procedure for passing bills,
Allegations against functioning of Auditors,
No valid lease of land on which stadium is constructed,**

(b) & (c) Yes, an inspection of the Books of Account and other records of the company is being conducted. First Inspection report on Ministry's Inspection order dated 28.09.2012 indicated violations of sections 36, 150,

Cont.... p.2/-

: 2 :

166/210, 209(1), 209(3)(b), 211 read with Schedule VI, 217(3), 285, 299, 303, 309, 314 and 211(3A)/(3C) of the Companies Act, 1956 read with Accounting Standards-5, 15, 18, 19, 22 and 29. All these offences are compoundable.

The company and officer in default had applied for compounding of the offences and the same were forwarded by the RoC to the Company law Board (CLB).

Prosecution had been filed against the statutory Auditor of DDCA for non-compliance of the provision of section 227, read with section 233 of the

Companies Act, 1956. Besides, a complaint had been filed against the statutory auditor with the Institute of Chartered Accountants of India.

Further, the inspection ordered on 27.03.2015 by the Ministry under section 206(5) of the Companies Act, 2013 is in progress.

(d) Various complaints have been received which are under examination by the Inspecting Officers during the course of Inspection.

(e) Inspection under section 206(5) of the Companies Act, 2013 is in progress.
